THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Rahman, just one minute. We can do one thing now. We will take up the clarifications on the statement by the Minister of Water Resources after the Constitution (Amendment) Bill is over and, as for the clarifications on the statement just now made by the Minister of Agriculture, we can take up tomorrow at 6 o' clock. I think that will relieve you... (*Interruptions*)... It is at 6 o' clock tomorrow.

DR. RATNAKAR PANDEY (Uttar Pradesh): Why at 6 o'clock? It can be at 5 o' clock after the Private Members' business is over... (*Interruptions*)...

SOME HON. MEMBERS: Yes.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): If that is the sense of the House, we will take up the clarifications on the statement by the Minister of Agriculture tomorrow at 5 o'clock. Now, we can proceed with the Bill. Yes, Mr. Rahman.

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL, 1991—Contd.

श्री मोहम्मद खलीलुर्रमान (आंध्र प्रदेश) : जनाब वाईस चेयरमैन साहब, मैं कांस्टीटूशन (शैडयूल ट्राइब्ज) आर्डर (अमेंडमेंट) बिल, 1991 की भरपूर ताईद करता हूं। महोदय, हमारी आजादी के 44-45 वर्ष गुजर जाने के बाद भी आज देश में कई जातियां ऐसी हैं जिनको शैड्यूल ट्राइब्ज कटेगरी में लाना बहुत जरूरी है। अब जो बिल लाया गया है यह कश्मीर की गुजर और बकरवाल जातियों को कवर करने के लिये लाया गया है, जो पहले छूट गई थीं। इनको अब शैड्यूल ट्राइब्ज कटेगरी में लाया जा रहा है। महोदय, इसी तरह से कर्नाटक में बायिता, नायिका जातियां हैं, अच्छा होता कि इन जातियों को भी इस बिल के द्वारा शैड्यूल ट्राइब्ज में लाया जाता।

महोदय, रियासते आंध्र प्रदेश में भी एक जाति है जिसको राजका कहते हैं। इस जाति की भी शैड्यूल ट्राइब्ज की कटेगरी में शामिल किया जाना चाहिये था। काफी समय से यह मांग हो रही है कि इस जाति को भी शैडयूल ट्राइब माना जाय मगर अफसोस की बात यह है कि इतने साल गुजरने के बाद भी इस राजका जाति को शैड्यूल ट्राइब्ज में शामिल नहीं किया गया है। मैं मिनिस्टर साहब से पूछना चाहता हूं कि क्या वहां की स्टेट गवर्नमेंट ने आपको रिकमंड किया है कि राजका की जाति को शैड्यूल कास्ट में लाया जाय और अगर किया है तो क्या सेंट्रल गवर्नमेंट इस बात पर संजीदगी से गौर करेगी और इनको शैड्यूल कास्ट में लायेगी ? मैं मिनिस्टर साहब से इस बात की तवक्को रखता हूं कि वह अपने जवाब में जरूर कहेंगे कि आंध्र प्रदेश की जो यह कम्यूनिटी है उसके ताल्लुक से हमारे सेंट्रल गवर्नमेंट की क्या पालिसी है ?

इससे हट करके कई बिखरी हुई जातियां हैं जिनको शैड्यूल कास्ट या बकवर्ड क्लास में लाया जा सकता है। जैसे जैसे दिन गुजरते जा रहे हैं, जैसे जैसे जमाना बदलता जा रहा है, जरूरत इस बात की है कि पिछड़ी जातियों को जो अभी शैड्यूल कास्ट में कवर नहीं की गई है उनको शैड्यूल कास्ट में लाया जाये। इसी तरह से बैकवर्ड क्लास की कई जातियां हैं जो कि कवर नहीं की गई है। उनको भी बकवर्ड क्लास की लिस्ट में लाया जाये।

जहां तक मुसलमानों की बात है, सिखों की बात है उनको भी शैड्यूल कास्ट और बैकवर्ड क्लास में लाया जाना जरूरी है। खास तौर से जहां तक बैकवर्ड क्लास का सवाल है, शुमारी में उनको लिया गया है, लेकिन चुनाव में उनको नहीं लिया गया है। इसलिये दोनों को इकट्ठा करके पूरे देश के अन्दर उनको रिजर्वेशन दिया जाय। लिहाजा इस बिल की ताईद करते हुये वैलफेयर

मिनिस्टर साहब से मैं इस बात की ख्वाहिश करूंगा कि जिन जातियों का मैंने जिक्र किया है आंध्र प्रदेश की उनको इस बिल में कवर किया जाये।

श्री एच० हनुमनतप्पा (कर्णाटक) : उपसभाध्यक्ष जी, मैं अपना आब्जवशन इस बिल की हद तक सीमित रखते हुये यह कहना चाहूंगा कि जो अध्यादेश निकाला गया है अप्रैल 19 को उसमें हमारी स्टेट कर्नाटक की अनेक जातियों—नायक, नायका, बेडा, बेडरा, बाल्मीकि—को इसमें शामिल करने का प्रपोजल था। यह डिमांड कर्नाटक सरकार के सामने 10 साल से थी और उनको कहा गया कि इसको ऐक्जीक्यूटिव आर्डर से कर लेंगे। हमें यही बताया गया है कि जैसे पीछे सोशल वैल्फेयर मिनिस्ट्री ने बोया और बोई को ऐक्जीक्यूटिव आर्डर से सूची में इनक्लूड किया उनकी ही तरह इनको भी लायेंगे। यह वायदा हमको दिया गया था। लेकिन अप्रैल में जो सरकार थी वह इनको नहीं लाई। हमारे लोगों के नाम शेडयूल्ड ट्राइब्ज में आ गये, लेकिन बिल में वह नाम छोड़ देने से उनको शंका हो गई है कि वे वंचित हो जायेंगे और ये ऐक्जीक्यूटिव, आर्डर से कवर होंगे या नहीं। बोया, बोई जैसे सिनानिमस नाम थे, ये अलग कम्यूनिटीज नहीं है, एक ही कम्यूनिटी के अलग-अलग नाम हैं, उनको बिल में लाया गया है तो हमारी शिकायत यह है कि शेड्ल्ड कास्ट का सर्टिफिकेट लेते समय किसी ने नायक, किसी ने नायका, किसी ने बेडा और किसी ने बेडरा या बाल्मीकि बोला तो उनको सर्टिफिकेट नहीं मिलता था। इसलिये एक ही कम्यूनिटी के सिनानिमस नामों से उनको पुकारा जाता है, तो इनको अध्यादेश में छोड़ने से उन पर बुरा असर पड़ेगा। या तो इनको बिल में लाना चाहिये या ऐक्जीक्यूटिव आर्डर से जैसे बोया और बोई आपने किया, उनको भी करना चाहिये। अध्यादेश से जो लाभ उनको मिला हुआ था उसको बिल में निकाल दिया गया है। अगर इसको अध्यादेश में नहीं लाते तो यह लैप्स हो जायेगा। अगर मंत्री महोदय यह चाहते हैं इसको एक्जीक्यूटिव आर्डर से मान लेंगे तो इसका आश्वासन आप दे दें।

SHRI R. S. NAIK (Karnataka): Mr. Vice-Chairman, Sir, I rise to support the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991. Sir, I support this Bill because some of the depressed classes in the society for many, many centuries have been recognised by the Government at least now and have been placed in the list of Scheduled Tribes. Numerically, the Gujjar and Bakarwal communities may be smaller if you compare with the other communities, but they are really the suppressed classes. As a matter of fact, according to me, the Government has done a good thing, and it is a good sign also. These Gujjar and Bakarwal communities' people are staying in Jammu and Kashmir valley. And other communities like Gaddi and Sippi in the State have also been included in the list of Scheduled Tribes. Sir, for all these year, they have been deprived of the facilities which have been extended by the Government under the Constitution for the upliftment of the Scheduled Tribes in the country. After 43 years of independence, the Government recognised them as socially economically and educationally weaker section of the society. Therefore, constitutional obligation will be fulfilled henceforth. So their long-standing demands after so many years, after so many agitations, are met with now.

Sir, the question is that how long it took them to recognise them as Scheduled Tribes. After 43 years of independence, they are eligible to get their due share from the Government. For 43 years, they sustained the losses which were extended to them under the Constitution of India. Who will be held responsible for this kind of act? It is either the State Government or the Central Government. So, I ask the Government whether they are going to extend more benefits to them to fulfil the gap of 43 years of facilities, and secondly, whether the Government has any specific proposals for speedy development of downtrodden classes who have been included in the S.T. list.

[Shri R. S. Naik]

Sir, it will be wrong on my part to say how the caste system came into existence in India. But I can only say that the caste system divided India politically, socially and educationally.

Sir, I support this Bill. Further I want to know from the Government whether there are any other proposals before the Government to include any other communities in the ST list as has been recommended by the State Governments. Many States including Karnataka have recommended some of the communities to be included in the Scheduled Tribes list. It is pending before the Government for the last ten years. These demands of the people have got to be fulfilled. The Karnataka Government has been persistently demanding for the inclusion of Naik, Nayak, Beda, Bedar and Valmiki communities in the Scheduled Tribes. All these belong to the Valmiki community. The names are synonymous. Besides these, there is one more community, the Medar community. They prepare baskets with bamboos. They also come under the Scheduled Tribes. They should also be taken into consideration. Sir, all these communities which I mentioned are included in the Ordinance. But it is unfortunate that they have not been included in this Bill. How have they been deleted and by whom? So, I urge upon the Government to take up our Karnataka proposal also and include them in the Scheduled Tribes list immediately in this session only, so that these people will also get the benefits of the Scheduled Tribes.

6.00 P.M.

Let the down-trodden people, ST people stay anywhere, in any corner of the country. After all they come under suppressed classes. It is the duty of the Government to identify them and try to bring them into the mainstream and fulfil its constitutional obligations. When State Governments are recommending certain communities to be included in the ST list then what is the fun in adopting delaying tactics by the Central Government? I don't understand.

While supporting this Bill I request the Government through you, to consider long standing demands of Karnataka Government for inclusion of Valmiki Medar community in the ST list. I want to suggest to the Government to constitute a board or a committee to have an overall survey of such communities which are existing in the country. It has not been done during all these years. Only projection figures are taken into consideration for the calculaton purpose. So, I urge upon the Government to have a survey of the ST community. The Government has not tried its level best to identify the ST community and its status so far. I request the Government at least now to adopt this procedure. The Government is only thinking to have a survey of this ST community in this country.

I support this Bill.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The debate on this Bill remains inconclusive. We will begin with the clarifications with regard to the waste resources.

—

CLARIFICATIONS ON THE STATEMENT REGARDING THE CASUALTIES FROM THE EXCESSIVE FLOODS IN THE WARDHA RIVER IN MAHARASHTRA AND IN THE UPPER INDRAVATHI RIVER IN ORISSA

SHRI JAGESH DESAI (Maharashtra): Before we seek clarifications the Minister may like to give some more information which he might have collected.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He has already made that statement.

SHRI JAGESH DESAI: But 24 hours have passed.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): If the Minister so wants, he can give.

SHRI JAGESH DESAI: I request the Minister...